his brother, the work of the Panchayat was going on satisfactorily.

The Pradhan was directed to surrender his possession and file ejectment suits against the others. Before filing the cases, the Pradhan requested for detailed demarcation of the Gaon Sabha land so as to facilitate ejectment proceedings. The Naib Tehsildar (Panchayats) was directed to carry out the demarcation. That has been done and the Pradhan has again been advised to take immediate action against the encroachments and the Block Development Officer, Shahdara has been asked to keep a watch over the compliance.]

ंविल्ली में जमीन पर नाजायज कब्जा

[†]720. श्री श्रीकृष्णवत पालीवाल: क्या बाब तया कृषि मंत्री यह बताने की कृपा करेंगे

- (क) ग्राम सभा, पटपड्रगंज, दिल्ली के वर्तमान प्रधान द्वारा ग्रपने पद-काल में कितने व्यक्तियों के विरुद्ध जमीन पर नाजायज कड़ने के मुकद्दमे दायर किये गये हैं ;
- (ख) उन मुकदमों में ग्राम सभा ने कितना रुपया खर्च किया और उसमें से कुल कितना रुपया ग्राम सभा के प्रधान को भत्तों के रूप में प्राप्त हुआ ; और
- (ग) उपरोक्त मुकदमों में से कितने मकदमों में ग्राम सभा की विजय हुई ग्रीर कितनों में हार ?

UNAUTHORISED OCCUPATION OF LAND TN DELHI

720. SHRI S. K. D. PALIWAL: "Will Minister of FOOD AGRICULTURE be pleased to state:

(a) the number of persons against 'whom cases regarding unauthorised •ccupation of land were field by the

present Pradhan of the Gram Sabha, Patpargani, Delhi during his tenure of office;

to Questions

- (b) the amount of money spent by the Gram Sabha in these cases and the total amount of money out of this amount which, was received by the Pradhan of the Gram Sabha as allowances; and
- (c) the number of cases out of the total number of cases mentioned above which were won or lost by the Gram Sabha?]

खाद्य, कृषि, साम्बायक विकास ग्रीर सहकारिता मंत्रालय में राज्य मंत्री (श्री एम० एस० गरुपादस्वामी) : (क) से (ग) वर्तमान पंचायत के कार्यकाल के दिसम्बर 1963 से शुरू होने से ग्रब तक ग्राम सभा पटपड़गंज में 40 व्यक्तियों के विरुद्ध जमीन पर नाजायज कब्जे के 29 मुकदमें दायर किए हैं। श्रव तक जिन 8 मुकदमों का निर्णय हुआ है उनमें से ग्राम समा ने दो जीते हैं भीर 6 हारे हैं। ग्रब तक इन मकदमों पर 4,148,58 रुपए खर्च हुए हैं, जिनमें 584.00 रूपए भत्ते के भी शामिल हैं जो ग्राम सभा के प्रधान ने लिए हैं।

t[THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRI-COMMUNITY CULTURE, DEVE-AND COOPERATION LOPMENT (SHRI M. S. GURUPADASWAMY): (a) to (c) Since the commencement of the tenure of the present Panchayat in December, 1963, the Gram Sabha, Patpargani, has filed 29 cases against 40 persons for unauthorised occupation of land. Out of the 8 cases decided so far, the Gram Sabha has won 2 and lost 6. The expenditure incurred in these cases so far has Deen Rs. 4,148.57 Padse inclusive of allowances, amounting to Rs. 584,00, received by the Pradhan of the Gram Sabha.]

fTransferred from the 9th June, 1967.